

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/803(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES:      **BANK OF MAHARASHTRA V/s MR.**  
**SAGAR PRAVINBHAI SHAH**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Adv Tanvi Chaudhari i/b Kay legal associates &LLP for Financial Creditor.
2. None for the Personal Guarantor.
3. Adv. Kartikee Korgaonkar appeared for the RP.
4. Last liberty is granted to the Personal Guarantor to appear in the matter, failing which they shall be set ex-parte and matter will be proceeded on the basis of material available on record on the next date of hearing.
5. List this matter on **31.07.2024** for hearing.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**